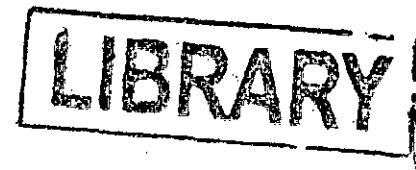


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

(Through Vedio Conferencing)



OA. 350/506/2021

Date of Order: 27.04.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Shri Ajay Shankar Nandy, son of late Ashwini Kumar Nandy, aged about 61 years, previously employed as Office Superintendent (general), under North-East Frontier Railway, Katihar Division and presently residing at Qrt. No. 51/A, North Colony/New Jalpaiguri, P.O. Bhaktinagar, District- Jalpaiguri, West Bengal- 734007.

.....Applicant.

-versus-

1. The Union of India, service through the General Manager, Northeast Frontier Railway Maligaon, Assam, Pin Code - 781001.
2. The Divisional Railway Manager, Northeast Frontier Railway Katihar Division, Bihar, Pin- 854105.
3. The Chief Electrical Engineer, North East Frontier Railway, Maligaon, Guwahati, Assam, Pin- 781012.
4. The Senior Divisional Mechanical Engineer, Northeast Frontier Railway, Katihar Division, Katihar, Bihar, Pin- 854105.
5. The Senior Section Engineer/In Charge, TL &AC, Northeast Frontier Railway, Katihar Division, New Jalpaiguri, 734007.

.....Respondents.

For the Applicant : Mr. B. Chatterjee, Counsel

For the Respondents : None

O R D E R (Oral)

Per Ms.Bidisha Banerjee, JM:

Heard Id. Counsel for applicant at length.

2. Since none appears on behalf of the respondents despite service, Rule

16(1) of CAT (Procedure) Rules, 1987 is invoked.

3. Since the appeal preferred on 22.02.2020 followed by reminder dated

01.08.2020 to the Divisional Railway Manager, N. F. Rly/Katihar and General

Manager, N. F. Rly/Maligaon respectively, is pending disposal, I dispose of the

O.A by directing the Appellate Authority to dispose of the pending appeal

dated 22.02.2020 followed by reminder dated 01.08.2020, in accordance with

law within 3 months from the date of receipt of a copy of this order, with a

reasoned and speaking order.

4. It is made clear that I have not entered into the merit of this matter and,

therefore, all points are kept open for consideration.

5. The OA accordingly stands disposed of. No costs.

(Bidisha Banerjee)
Member (J)

pd